

ITEM NO.801

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 9265/2024

(Arising out of impugned final judgment and order dated 16-01-2024 in WRITC No. 424/2024 24-01-2024 in WRITC No. 424/2024 20-02-2024 in WRITC No. 1372/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MEENA

Petitioner(s)

VERSUS

STATE OF U. P. & ORS.

Respondent(s)

Date : 29-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. M. Shoeb Alam, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Rupali Samuel, Adv.
Mr. M. Shazkhan, Adv.
Mr. Kazeem Ibrahim, Adv.
Mr. Arpit Khare, Adv.
Mr. Adnan Yousuf, Adv.
Mr. Sadiq Noor, Adv.
Mr. Zaid, Adv.
Mr. Adnan Bhat, Adv.
Mr. Amrit Khare, Adv.

For Respondent(s) Mr. K. M. Natraj, ASG
Mr. Sharan Dev Thakur, Adv.
Mr. Ratnesh Chandra, Adv.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhkar, Adv.
Mr./Ms. Sharanya Sinha, Adv.
Mr. Adit Shah, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Mustafa Sajad, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Permission to file special leave petition is granted.

The matter was mentioned in the morning, and directed to be listed at 02.00 p.m.

An advance copy of the present special leave petition was directed to be served on the nominated/standing counsel for the Lucknow Development Authority¹.

Learned Additional Solicitor General states that the matter relating to demolition of residential houses, constructed on government land on the river front, is *sub-judice* before the High Court of Judicature at Allahabad and judgment has been reserved. Till the judgment is pronounced, the LDA/State government will not carry out demolition. They will abide by the order of the High Court.

In view of the statement made, at present, we do not think that any order is required in the present special leave petitions, which will be treated as disposed of.

In case, a party is aggrieved by order passed by the High Court, they will be entitled to challenge the same in accordance with law.

We clarify that we have not made any comments on the merits.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

¹ "LDA" for short